CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 58/GT/2022

Subject : Petition for approval of tariff of Darlipali Super Thermal Power Station

Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD

of Unit-1.

Petitioner : NTPC Ltd.

Respondent : BSPHCL and 7 others.

Date of Hearing : **6.12.2023**

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

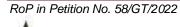
Parties Present: Shri Venkatesh, Advocate, NTPC

Shri Anant Singh Ubeja, Advocate, NTPC Shri Kunal Veer Chopra, Advocate, NTPC Shri Raj Kumar Mehta, Advocate, GRIDCO Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

Due to a paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the hearing of the petition. However, the learned counsel for the parties suggested that since the pleadings have been completed, the matter may be listed and heard on any specific date, as convenient to the Commission.

- 2. The Petitioner is directed to file the following additional information on or before **15.1.2024**, after serving a copy to the Respondents:
 - (a) The actual date of the successful trial run operation and actual COD of unit 1 and Unit 2 and the reasons, along with supporting documents for the gap between trial run and COD, if any.
 - (b) The reasons along with supporting documents for claiming relaxation in boiler efficiency citing the units were envisaged in 2009-14, in spite of the zero date of the project is being 17.2.2014 and SCOD of unit 1 as 17.6.2018 and 17.12.2018.
 - (c) All clauses of tender documents associated with minimum boiler efficiency and maximum turbine heat rate, including the values mentioned in the tender documents, and compliance of such clauses w.r.t. CEA (Construction Standards for Electrical Plants and Electric Lines), Regulations 2010 and the parameters of coal i.e. ash content, moisture, hydrogen and HHV considered in the determination of boiler efficiency.



- (d) The penalty clauses of tender documents for deterioration of 0.1 % in boiler efficiency and turbine heat rate and the details of penalty recovered under such clauses along with supporting documents.
- (e) The reasons for claiming delay in COD of unit 2 on account of delay in land acquisition for MGR / Railway siding works, in spite of coal procured through MGR in February, 2020 i.e. prior to COD (March 2020) of unit 1.
- (f) The reasons along with for claiming consumption of huge quantity of oil i.e. 37,795 kl for Rs. 19,995 lakhs w.r.t. unit 1 and 20,355 kl for Rs. 10746 lakhs w.r.t. unit 2, prior to COD of the respective units.
- (g) The details of other expenses claimed for Rs. 607.45 lakh under IEDC along with the reasons for multi-fold expenditure in unit 2 in comparison to unit 1 in terms of Chemical & Consumables, Water charges and Other expenses.
- (h) The reasons for claiming 'GCV as received' on the basis of sampling report of NTPC, Chemistry lab instead of sampling reports of third party as per regulations. Further, shall furnish the GCV of coal shall be furnished on an EM basis and TM basis at both the loading end and unloading end based on the third-party sampling reports along with supporting documents.
- (i) The status of works and percentage of completion of works w.r.t. boiler and turbine as on date of RoU / RoW received for make up water and transmission line thereof.
- (j) The actual rainfall data at the plant site for the months wherein delay claimed citing excess rainfall and such rainfall is beyond the rainfall intensity of 50 years frequency, in terms of CEA (Construction Standards for Electrical Plants and Electric Lines) Regulation, 2010.
- (k) Details of the communication made with Central / State agencies/ beneficiaries highlighting the issues and envisaged delay thereof along with remedial actions.
- (I) Total actual expenses incurred towards additional capital expenditure, O & M, water charges, security charges, oil charges and coal charges, during the period from COD of unit 1 to COD of unit 2 and apportionment of each such expenses to Unit 1 and IEDC/capital cost of unit 2.
- (m) The details of penalties paid, if any, claimed as part of capital cost; Further, shall furnish, details of grant approved, claimed and received, if any, along with detailed terms and conditions associated with the grant.
- (n) The details of LD recovered / to be recovered / to be adjusted from each of the vendors on account of delay in execution of works and the actions taken in compliance with the award of contract.
- (o) The reasons for claiming cost of coal towards generation (as an advance to coal companies) under IWC, in spite the plant having integrated mine i.e. Dulanga mines. Further shall submit actual advance paid along with the supporting document.
- (p) Month-wise amount recovered on account of grade slippage along with supporting documents.

- (q) With regard to capitalization of FGD, the status of operation of FGD as on Unit COD shall be furnished...
- (r) The detailed reasons for claiming Rs. 41,777 lakh towards medical college and Rs. 192.92 lakh towards solar rooftop as part of capital cost. Further, the reasons for claiming expenses of Rs. 15115.35 lakh as liabilities towards medical college vendors under SG package.
- (s) It is noted that IUT has been claimed within same station, accordingly reasons for such inconsistency and list of items and plant considered under IUT corresponding to each of the positive / negative entry.
- (t) The reasons for high variation in expenditure w.r.t. investment approval for certain packages such as Steam Generator Island (incl ESP), Turbine Generator Island, External water supply system, Coal Handling Plant, Switch Yard Package, Township & Colony (Permanent Township Budget head), Tools & Plant (Constn T&P Budget Head), Erection Testing and commissioning etc.
- (u) Soft copy of IDC and FERV calculations with links.
- (v) Documents relating to Interest rate reset/exchange rates considered from the date of first drawl till 31.3.2024.
- 3. The Respondents are permitted to file their replies on the above on or before **29.1.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **9.2.2024**. Pleadings shall be completed by the parties within the due dates mentioned, and no extension of time shall be granted.
- 4. The matter shall be listed for final hearing on **15.2.2024 at 3.00 pm**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

